GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:362 ANSWERED ON:06.12.2013 IMPLEMENTATION OF GST

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Will the Minister of FINANCE be pleased to state:

- (a) whether the implementation of Goods and Service Tax (GST) has been unduly delayed;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether there is any discord between the constituent members of the Empowered Committee of State Finance Ministers and if so, the details thereof and efforts made to resolve the same along with achievement made till date, point-wise;
- (d) the present status of compensation on the loss of Central Sales Tax (CST) given and issues pending till date, State/UT-wise; and
- (e) the action taken or proposed to be taken in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J.D. SEELAM)

- (a) & (b) No, Madam. The implementation of Goods and Services Tax (GST) has not been delayed.
- (c) There is mutual respect amongst constituent members of the Empowered Committee (EC) of State Finance Ministers and the EC has been working extremely well since the past 12 years. The EC has deliberated the revised draft of 115th Constitution Amendment Bill in New Delhi on 19.09.2013 and 21.10.2013 and also at Shillong on 18th and 19th November, 2013 and have furnished its concerted opinion to the Ministry.
- (d) & (e) Full CST compensation for the years 2007-08 to 2009-10 has been paid to 19 States and ad hoc payment of CST compensation has also been paid to the States for year 2010-11. A provision of Rs 9300 crores for balance payment of CST compensation for 2010-11 has been made in the Finance Budget 2013-14.